

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2759

ANSWERED ON:17.08.2004

SETTLEMENT OF LANDS IN TRIBAL AREAS

Patel Shri Dinsha J.;Rana Shri Kashi Ram;Thakkar Smt. Jayaben B.;Vasava Shri Mansukhbhai D.

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether a Committee for the welfare of scheduled tribes set up by the Union Government has recommended that settlement for lands in the tribal and hill slopping areas be taken up on priority basis;
- (b) if so, the details thereof;
- (c) whether the Union Government has received a proposal from the Government of Gujarat for re-survey of thousands of tribal villages;
- (d) if so, the details thereof and present status of the proposal together with the estimated cost of the programme;
- (e) whether the State Government has also sought financial assistance for the programme;
- (f) if so, whether the assistance has been provided by the Union Government; and
- (g) if so, the details thereof?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) & (b) The Committee of Governors in their report has recommended that a Centrally funded time bound programme for survey and settlement of lands in the tribal and hill slopping areas should be taken on priority where such survey and settlement has not been done.

(c) to (g) The Ministry had received a proposal from the Revenue Deptt., Govt. of Gujarat, during 2003-04, for availing Central Assistance for a project proposal of resurvey in Tribal Areas of Gujarat. The proposal was for resurvey of 2,788 villages at an estimated cost of Rs. 350.65 lakhs which was to be spread over the entire Tenth Plan (2002-2007). The above mentioned proposal was not included in the recommended list of proposals within the entitlement of the State during 2003-04 by the Tribal Welfare Department of Gujarat, which is the nodal Department for receiving grants from this Ministry.